GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2957 ANSWERED ON:12.12.2011 TARGET FOR FDI

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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has fixed any target for Foreign Direct Investment (FDI) in the country in the latest comprehensive review of the FDI policy;
- (b) if so, the details of new sectors opened up/prohibited for FDI alongwith target achieved by the Government, if any;
- (c) the details of FDI inflow during the last three years and the current year from various sources, sector-wise, country-wise and Statewise alongwith the details of sectors attracted highest FDI inflow;
- (d) whether the Government proposes to allow FDI in Civil Aviation/Private Sector Airlines and Multi-Brand Retail Trading; and
- (e) if so, the details of the proposals in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a): No, Madam.
- (b): Does not arise.
- (c): A statement showing sector-wise (Financial Year wise) Foreign Direct Investment (FDI) equity inflows from April, 2008 to September, 2011 is at Annex-I. A statement showing country-wise(Financial Year wise) FDI equity inflows from April, 2008 to September, 2011 is at Annex-II. A statement on financial-year wise FDI equity inflows, from April, 2008 to September, 2011, as reported by the Regional Offices of RBI, is at Annex III. The break-up is as per receipts by the regional offices of the RBI in the country and cannot be fully equated with State-wise inflows, as companies having headquarters in one State may have operations in more than one State. Also some RBI Regional Offices cover more than one State. A statement showing the top ten sectors (Financial-Year wise) which have attracted highest FDI equity inflow from April, 2008 to September, 2011 is at Annex-IV.

(d)&(e): As per extant FDI policy, as contained in paragraph 6.2.9 of 'Circular 2 of 2011- Consolidated FDI Policy', issued by the Department of Industrial Policy & Promotion (DIPP), FDI is permitted in Air Transport Services, which include Domestic Scheduled Passenger Airlines, Non-Scheduled Air Transport Services, helicopter and seaplane services, subject to specified conditions.

The level of FDI permitted in various activities in Air Transport Services is as under:

Sector/Activity % of FDI Cap/Equity Entry Route

- (1) Scheduled Air 49% FDI (100% for NRIs) Automatic Transport Services/ Domestic Scheduled Passenger Airlines
- (2) Non-Scheduled Air 74% FDI (100% for NRIs) Automatic up to 49% Government Transport Services route beyond 49% and up to 74%
- (3) Helicopter services/ 100% Automatic seaplane services requiring DGCA approval

The Government has approved a proposal to permit FDI, up to 51% under the Government route, in multi-brand retail trading, subject to specified conditions. However, the decision has been suspended, in order to evolve a broader consensus among various

